

Minutes of the Meeting of the Commission held on 22.3.2011

Present:

- A. Shri Satyananda Mishra, Chief Information Commissioner
- B. Smt Annapurna Dixit, Information Commissioner
- C. Shri. M.L. Sharma, Information Commissioner
- D. Shri Shailesh Gandhi, Information Commissioner
- E. Smt. Deepak Sandhu, Information Commissioner
- F. Smt. Sushma Singh, Information Commissioner
- G. Secretary Shri B.B. Srivastava and other officers assisted the Commission.

Agenda-1: Non-Plan expenditure statement-for information.

The Secretary apprised the Commission that 4 additional rooms in AKB, were yet to be handed over to the Commission since HUDCO was insisting for full and final payment of all arrears. He also informed that the requirement of balance amount projected to DoPT was being pursued. The Commission noted and directed that every effort be made to get the funds for full payment.

Agenda-2: Letter of the Dy. Chairman, Planning Commission along with the inputs from JS (Law) for discussions.

The Commission discussed the letter of the Deputy Chairman, Planning Commission on application of RTI Act to the entities under the PPP. The CIC decided to wait for two months for the Planning Commission to send a copy of response of Department of Legal Affairs on this issue as referred to in the letter of the Deputy Chairman dated 14.3.2011.

The Commission directed DS(PP) to post the above mentioned letter of the Deputy Chairman on <http://cic.gov.in> as suggested by him in his above mentioned letter. DS(PP) was also directed to post the letter from DoPT dated 6.1.2011 on the implementation of

Section 4 of the RTI Act along with the reply of the Central Information Commission to DoPT dated 8.3.2011.

Agenda-3: Progrss on the Annual Convention 2011.

The Commission noted.

Supplementary

Taking note of the increasing pendency of appeals/complaints in the Commission over the last few years and realizing the need for their expeditious disposal, the Commission hereby resolves that each single bench of the Commission shall take urgent steps to maximize its disposal without comprising the quality thereof, as a general rule, each single bench will endeavor to finally decide about 3200 appeals/complaints per year.